

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCriminal Appeal No(s).2499/2009

JANGIR SINGH

Appellant(s)

VERSUS

THE STATE OF PUNJAB

Respondent(s)

Date : 10-10-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGUDAR

For Appellant(s)

Aranya Mukherjee, Adv.

Mr. Ashwani Bhardwaj, AOR

For Respondent(s)

Ms. Jaspreet Gogia, Adv.

Ms. Akshita Goyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is a matter where the appellant – accused was held guilty of committing the offence under Section 302 of the Indian Penal Code read with Section 27 of the Arms Act, by the High Court.

It is seen from the record that though service upon the respondent – State of Punjab has been effected long back in the year 2016, nobody filed Vakalatnama and counter affidavit on behalf of the State so far.

Today, Ms. Jaspreet Gogia, learned standing counsel for the State of Punjab appeared and sought time for filing Vakalatnama and counter affidavit in the matter.

On the other hand, learned counsel appearing for the appellant seeks adjournment stating that the arguing counsel is suffering from throat infection.

It is seen from the Office Report that on 11-12-2009, the Hon'ble Judge-in-Chambers has finally granted two weeks' time to the appellant to surrender but it appears from the record that the accused-appellant surrendered only after a delay of 1235 days which stood condoned by the Hon'ble-Judge-in-Chambers.

Taking into consideration the circumstances as stated above, we are inclined to grant two weeks' time to State to file Vakalatnama and counter affidavit, subject to payment of costs of Rs.1,00,000/- (Rupees One Lakh only) to be payable to the Supreme Court Advocates-on-Record Welfare Trust.

List the matter after two weeks.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR